

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 5797
TO BE ANSWERED ON 30.03.2026

Emission Standards for Diesel Generator Sets

5797. SHRI NALIN SOREN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of affected Diesel Generator (DG) sets across various States and Union Territories that have adopted the mandated emission-control measures, such as installation of Retrofit Emission Control Devices (RECD) or dual-fuel conversion, State/UT-wise;
- (b) whether any Consent to Operate (CTO) or permissions have been suspended or revoked due to non-compliance with Direction No. 76 issued by the Commission for Air Quality Management (CAQM); and
- (c) the details of action plan formulated for the non-compliant DG sets, State/UT-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (c)

Retro-fit Emission Control Devices (RECDs) are required to be installed on diesel generator sets up to 800 kilowatt (kW) that comply with emission norms notified prior to 2023 and have completed five years from the date of engine manufacturing. These devices are installed to reduce Particulate Matter (PM) emissions as per the System and Procedure for Emission Compliance Testing of RECD for Diesel Power Generating Set Engines, issued by the Central Pollution Control Board (CPCB) on 01.02.2022. Further, RECDs and Dual Fuel Kits (DFKs) are required to be installed on diesel generator sets to comply with the order of the Hon'ble National Green Tribunal (NGT) dated 06.08.2019 in Original Application No. 681/2018.

The Commission for Air Quality Management (CAQM) mandated Direction No. 76 dated 29.09.2023, read with Amendment dated 22.02.2024 and 11.12.2024, for adoption of the specified schedule for regulated operations of Diesel Generator (DG) sets as a backup against regular power supply failures across all sectors in the National Capital Region (NCR) including Industrial, Commercial, Residential and Office establishments etc. Accordingly, any DG sets located in the region are required to comply with Direction No. 76.

For the purpose of enforcement of the directives, along with State Pollution Control Boards (SPCBs) of NCR States / Delhi Pollution Control Committee (DPCC) / Central Pollution Control Board (CPCB), the Commission carries out incognito inspections from

time to time, and any observed case of non-compliance with respect to DG sets is placed before an Enforcement Task Force (ETF) constituted by CAQM for appropriate action such as sealing of DG sets, issuance of Show Cause Notice (SCN) etc. as per the CAQM Act.

CAQM since its inception to 24.03.2026 have inspected a total of 5670 DG sets through its Flying Squads. The Commission has also issued SCN/Notice to 948 units which covers 1272 DG sets. Further, based on the non-compliances observed, a total of 2279 DG sets have been sealed in 1551 units.

Besides, through Direction No. 87, dated 02.01.2025, the Commission has authorized the Member Secretaries of NCR States / DPCC for filing complaints/prosecution before jurisdictional Judicial Magistrates if gross violations of directions/orders are observed in their respective jurisdiction.

Concerned State/UTs Pollution Control Boards are responsible for verifying installation of Retrofit Emission Control Devices (RECD) or dual-fuel conversion and for formulation of action plan for non-compliant DG Sets.
